

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NOS. 999 OF 2017 & 155 OF 2018

IN

DFR NO. 3171 OF 2017

Dated: 13th February, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Maharashtra State Electricity Distribution Co. Ltd.	...	Appellant(s)
Vs.		
Maharashtra Electricity Regulatory Commission & Anr.	...	Respondent(s)

Counsel for the Appellant (s) : Mr. G. Saikumar
Ms. Nikita Choukse
Ms. Sowmya Saikumar

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms Aanchal Arora for R-1

Ms. Swapna Seshadri
Ms. Rhea Luthra for R-2

ORDER

(IA No. 999 of 2017)

(For Condonation of Delay in re-filing Appeal by the Appellant)

We have heard the learned counsel, Mr. G. Saikumar, appearing for the Appellant.

2. The learned counsel appearing for the Appellant submitted that, the instant IA, being IA No. 999 of 2017 in DFR No. 3171 of 2017 filed by the Appellant may be dismissed as withdrawn.

3. The submissions made by the learned counsel appearing for the Appellant, as stated above, are placed on record.

4. The instant IA, being IA No. 999 of 2017 in DFR No. 3171 of 2017 filed by the Appellant is dismissed as withdrawn at the risk of the learned counsel appearing for the Appellant.

(IA No. 155 of 2018)
(For Condonation of Delay in re-filing Appeal by the Appellant)

5. We have heard the learned counsel, Mr. G. Saikumar, appearing for the Appellant.

6. The instant application filed by the learned counsel appearing for the Appellant for delay in re-filing the 35 days,. He submitted that the said delay has been explained satisfactorily. Sufficient cause has shown in the application. The same may kindly be accepted. Delay in re-filing of 35 days' may kindly be condoned.

7. The submissions made by the learned counsel appearing for the Appellant, as stated above, are placed on record.

8. In IA No. 155 of 2018 in DFR No. 3171 of 2017, delay in re-filing has explained satisfactorily. Sufficient cause has shown in the application. The same is accepted. Delay in re-filing of 35 days' is condoned. IA is allowed and shall stand disposed of.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

Ss/pr